

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. 344 of 1995

Monday this the 6th day of March, 1995.

CORAM

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

S. Venkata Subramanian,
Surveyor of Works,
Office of the Commander Works Engineer
(Cochin), Kataribagh,
Naval Base, Cochin.4.

.... Applicant

(By Advocate Mr. G. Sukumara Menon)

Vs.

1. Union of India, represented by the
Secretary, Ministry of Defence,
New Delhi.
2. Engineer-in-Chief, Army Headquarters,
DHQ PO, New Delhi-11.
3. Chief Engineer (Navy)
Kataribagh, Naval Base, Kochi.4.
4. Krishon Kumar, Surveyor of Works,
C/o Engineer-in-Chief,
Army Headquarters, DHQ PO,
New Delhi.11.
5. Krishan Chander, Surveyor of Works,
C/o Engineer-in-Chief,
Army Headquarters, DHQ PO, N.Delhi.11.
6. F.S.Varma, Surveyor of Works,
C/o Engineer-in-Chief,
Army Headquarters DHQ PO, N.Delhi.11.
7. Trilochan Singh, Surveyor of Works,
C/o Engineer-in-Chief,
Army Headquarters,
DHQ PO, New Delhi-11.
8. A.D.Sawale, Surveyor of Works,
C/o Engineer-in-Chief,
Army Headquarters, DHQ PO, N.Delhi.11. Respondents

(By Advocate Mr. T.R.Ramachandran Nair for(R1to3)

O R D E R

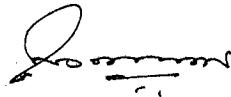
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant claims promotion to the post of
Surveyor of Works with effect from 15.10.1987. Other

consequential reliefs like fixation of pay, fixation of seniority and so on are also prayed for. We find that applicant has made several representations and that they are pending consideration. Applicant is permitted to make a comprehensive representation before second respondent and second respondent shall pass a reasoned order thereon within six weeks of the date of receipt of the representation and communicate the same to applicant.

2. We dispose of the application with the aforesaid directions. No costs.

Dated the 6th day of March, 1995.



S.P. BISWAS
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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